

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-112**  
**IB-46(ND)/2021**

**IN THE MATTER OF:**

VA Realcon Pvt. Ltd.

**Vs.**

Trans Globe Textiles Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 31.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Abhishek Pamar, Advocate.

**ORDER**

Counsel for the Operational Creditor is present. No representation on behalf of the Corporate Debtor. The service has been affected on the Respondent through Email, Speed Post and Courier, the proof of service is attached with the affidavit filed on 30.03.2021. Service against the Corporate Debtor is held sufficient. Therefore, the Corporate Debtor is proceeded *ex-parte*.

The counsel for the Operational Creditor is directed to file notes on submissions containing two pages along with case law, if any.

List the matter on 7<sup>th</sup> May, 2021 for making final submissions.

- sdr

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- sdr

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)